IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY,THE FOURTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE GOUSE MEERA MOHIUDDIN

WRIT PETITION NO: 21215 OF 2025

Between:

Terminus Kg Ventures Private Limited, Suit No 902, Level-9, Survey No 133, SLN Terminus, Gachibowli, Hyderabad, Telangana - 500 032. Represented by its CFO Shri. Solipuram Prabhaker Reddy, S/o. S Laxmi Narasimha Reddy, Aged 62 years, R/O. Villa No. 50, Ektha Prime Highland Park, Continental Hospital Road, Puppalguda, Rajendra Nagar, K. V. Rangareddy District, Telangana - 500 089

...PETITIONER

AND

1. The Deputy Commissioner of State Tax, STU-2, Punjagutta Division, Mayur Kushal Complex, Abids, Hyderabad - 500 001
2. The Assistant Commissioner of State Tax, 5-9-279, 7th floor, B Block, Mayur Kushal Complex, Beside Chermas, Abids, Hyderabad - 500001
3. State of Telangana, Through Principal Secretary to Government, Revenue Department (Commercial Tax), Hyderabad, Telangana

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order, or direction or plea one in the nature of writ of mandamus declaring that impugned Order in Form GST DRC-07 vide Ref No. ZD360225071897Y dated 24-02-2025 passed by the 1st Respondent under the provisions of CGST/TGST Act, 2017 as being void, arbitrary, illegal, without jurisdiction, violative of the principles of natural justice apart from being violative of Articles 14, 19(1)(g) and 265 of the Constitution of India, and to consequently set aside the same

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE GOUSE MEERA MOHIUDDIN

WRIT PETITION No.21215 of 2025

ORDER:

Mr. Venkat Prasad, learned counsel for the petitioner.

Mr. Swaroop Oorilla, learned Special Government Pleader for State Tax appearing for the respondents.

2. This writ petition has been preferred with the following prayer:

> "For all the reasons stated in the accompanying affidavit, it is prayed that this Hon'ble High Court may be pleased to issue a writ, order, or direction or plea one in the nature of writ of mandamus declaring that impugned Order in Form GST DRC-07 vide Ref No. ZD360225071897Y dated 24-02-2025 passed by the 1st Respondent under the provisions of CGST/TGST Act, 2017 as being void, arbitrary, illegal, without jurisdiction, violative of the principles of natural justice apart from being violative of Articles 14, 19(1)(g) and 265 of the Constitution of India, and to consequently set aside the same and pass such further or other order(s) as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. The matter has been listed today on a withdrawal memo dated 29.07.2025 after the previous order dated 29.07.2025.

4. Learned counsel for the petitioner seeks permission to withdraw this writ petition.

5. However, in view of the request made, the instant writ petition is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

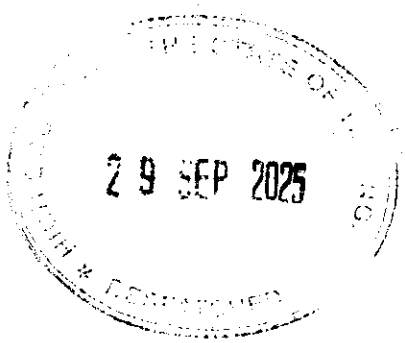
To,

1. One CC to SRI P. VENKAT PRASAD, Advocate [OPUC]
2. Two CCs to SPECIAL GOVERNMENT PLEADER, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

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HIGH COURT

DATED:04/08/2025



ORDER

WP.No.21215 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

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